

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO.14359/2025

[Arising out of impugned final judgment and order dated 25-07-2025 in CRR No. 242/2023 passed by the High Court of Judicature at Allahabad]

DHANANJAY PATHAK

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

FOR ADMISSION

IA No. 231181/2025 - EXEMPTION FROM FILING O.T.

Date : 20-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mrs. Anjana Prakash, Sr. Adv.
Mr. Anuj Prakaash, Adv.
Mr. Niraj Dubey, Adv.
Mr. Pradum Kumar, Adv.
Mr. Kumar Mihir, AOR

For Respondent(s) :Ms. Srishti Singh, AOR

Mr. Gaurav Yadav, Adv.
Mr. Chand Qureshi, AOR
Mr. Vijay Kumar, Adv.
Mr. Sundeep Pandhi, Adv.
Mr. Mohit Yadav, Adv.
Mr. M.venkata Vasudev, Adv.
Mr. Md.imran Siddiqui, Adv.
Mr. Mukul Gupta, Adv.
Mr. Eresh Roshan Swain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. On 29.04.2026, following order was passed:

"1. During hearing, we noticed that there is some discrepancy in the records about the date of birth initially recorded in the Family Register maintained by the Gram Panchayat.

2. From the observations of the High Court in paragraph 6 of the impugned order it appears that the date of birth initially entered in the Family Register was 14.07.2005, which was corrected to 14.10.2005, whereas in the order of the Special Judge (POCSO Act), Azamgarh, it appears that the Family Register produced by the Gram Panchayat reflected that the date of birth was changed from 14.10.2003 to 14.07.2005.

3. In such circumstances, we deem it appropriate to call for the original records of the proceedings held by Juvenile Justice Board, Azamgarh in respect of the juvenility claim set-up by the petitioner.

4. The State shall also ensure that the original Family Register, if not available on the record of the Board, is produced on the next date.

5. List on 20.05.2026."

2. Pursuant to the above order the original record of the Board proceedings has been received. However, the original family register has not been produced. The photocopy of the family register which has been produced indicates cutting and fresh entry of dates against the name of Sneha Pathak and Dhananjay Pathak. In such circumstances, we deem it appropriate to require the State to produce the original family register. The learned counsel for the State submits that she would be in a

position to produce the original family register by next week.

3. List on 28.05.2026. The original family register shall be produced on 28.05.2026.

4. Office to retain the records.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)